

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF JOY HOME CREATION LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Joy Homecreation Limited
2.	Date of Incorporation of Corporate Debtor	29-04-2002
3.	Authority under which Corporate Debtor is incorporated / registered	ROC- Mumbai
4.	Corporate Identity No/ Limited Liability Identification No of Corporate Debtor	U45200MH2002PLC135679
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd office: 306 Madhva Madhya Comm Premisplot No-C/4 E Block Bandra Kurla Complex Bandra East Mumbai, 400051 Address where books are maintained: where books are maintained: Block 1, Aashiana Plot No 24, Azadnagar CHS Ltd, N.S.Road No.1, JVPD Scheme, Vile Parle - West, Mumbai 400056
6.	Insolvency commencement date in respect of corporate debtor	01 st February 2023
7.	Estimated date of closure of Insolvency Resolution Process	31 st July 2023
8.	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	CA Kshitiz Gupta IP Registration No. IBBI/IPA-002/IP-N00721/2018-2019/12140
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Regd. Address: F-52, First Floor, Centrium Mall, Lokhandwala Township, Akurli Road, Kandivali East, Mumbai Suburban – 400101 Maharashtra India Process specific Email Id: joyhomecreation.ibe@gmail.com Regd. Email Id: kshitiz.ca@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: F-52, First Floor, Centrium Mall, Lokhandwala Township, Akurli Road, Kandivali East, Mumbai Suburban – 400101 Maharashtra India Email Id: joyhomecreation.ibe@gmail.com
11.	Last date for submission of claims	22nd March 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Allottees under a Real Estate Project as per clause (f) Section 5 (8) of the IBC
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1) Ms. Sujata Chattopadhyay (IP Reg. No. IBBI/IPA-003/IP-00044/2017-18/10353) 2) Mr. Manish Motilal Jaju (IP Reg. No. IBBI/IPA-001/IP-P00034/2016-17/10087) 3) Mr. Yatinkumar S Shah (IP Reg. No. IBBI/IPA-001/IP-P01785/2019-2020/12764)
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Web link: https://ibbi.gov.in

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **JOY HOME CREATION LIMITED** on 1st February 2023. Further, the undersigned has been appointed as the Interim Resolution Professional on 28th February 2023 (intimation received on 8th March 2023).



The creditors of **JOY HOME CREATION LIMITED** are hereby called upon to submit their claims with proof on or before **22nd March 2023** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

The last date of submission of claim is considered from the date of receipt of the NCLT Order appointing the undersigned.



CA Kshitiz Gupta

Regn. No. IBBI/IPA-002/IP-N00721/2018-2019/12140
Authorisation for Assignment valid upto: 08/11/2023

Date: 10/03/2023

Place: Mumbai